

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MURLI INDUSTRIES LIMITED

Relevant Particulars

1	Name Of Corporate Debtor	Murli Industries Limited
2	Date of incorporation of corporate debtor	December 2, 1991
3	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	L01110MH1991PLC064271
5	Address of the registered office and principal office (if any) of corporate debtor	101, Jai Bhavani Society, Wardhman Nagar, Nagpur-440008, Maharashtra, India
6	Insolvency commencement date in respect of corporate debtor	April 05, 2017
7	Estimated date of closure of insolvency resolution Process	180 days from date of commencement of resolution process, which is October 02, 2017
8	Name, address, email address and the registration number of the interim resolution professional	Name: Vijaykumar V Iyer Address: Deloitte Touche Tohmatsu India LLP, Indiabulls Finance Centre, Tower 3, 27th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013. Registration No: IBBI/IPA-001/IP-00526/2016-17/1370 Email id: inmurlip@deloitte.com
9	Last date for submission of claims	April 19, 2017

Notice is hereby given that the **National Company Law Tribunal** has ordered the commencement of a corporate insolvency resolution process against the **Murli Industries Limited on April 05, 2017.**

The creditors of Murli Industries Limited, are hereby called upon to submit a proof of their claims on or **before April 19, 2017** to the interim resolution professional at the address mentioned against **item 8.**

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms

- Form B- for Claims by operational creditors
- Form C- for Claims by financial creditors
- Form D- for Claims by workmen and employees

In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

sd/-

Date and Place: April 11, 2017, Mumbai

Vijaykumar V Iyer